
(2019) 11 DEL CK 0465

In the Delhi High Court

Case No : Criminal Writ Petition No. 1673 Of 2019, Criminal Miscellaneous
Application No. 12098 Of 2019

Manjeet & Ors

APPELLANT

Vs

State (Govt. Of Nct Delhi) & Ors

RESPONDENT

Date of Decision : 26-11-2019

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2019) 11 DEL CK 0465

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Seema Choudhary, Chaitanya Bansal, Richa Kapoor

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

The petitioner has filed the present petition under Section 482 of the Code of Criminal Procedure, 1973 for quashing of FIR No. 529/2016, under sections 498A/406/34 of the Indian Penal Code, 1860 ('IPC'), registered at P.S.: Seemapuri and the proceedings emanating therefrom.

The petitioners and respondent no.3 submitted that they have settled their disputes on their own free will, without any force or coercion. Petitioner No.1/ Husband and respondent no.3/wife state that they are living together since 30.05.2019. Respondent no.3 states that she does not want to pursue the matter.

Respondent no.3, who is present in Court, has reiterated the aforesaid facts and submitted that they have amicably settled their dispute. Respondent no.3 further submitted that she has no objection to the FIR being quashed and the petition being allowed.

The Investigating Officer, who is present in Court, has identified the petitioners as well as respondent no.3.

In view of the above settlement arrived at between the parties, this Court is of the view that no fruitful purpose would be served in keeping the parties entangled in the criminal proceedings. Accordingly, in the interest of justice, FIR No. 529/2016, under sections 498A/406/34 of the IPC, registered at P.S.: Seemapuri and the proceedings emanating therefrom are quashed.

Petition alongwith pending application is disposed of accordingly.